

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.500/99.
- - - - -

Date of decision 22-4-1999
- - - - -

Between:

B.Valya. .. Applicant.

and

1. The General Manager, Ordnance Factory, Project, Yeddumallaram, Medak District.
2. Government of India represented by its Secretary, Ministry of Defense, New Delhi.

Respondents.

Counsel for the Applicant: Sri D.Linga Rao.

Counsel for the Respondents: Sri B.Narasimha Sarma.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

ORDER:

(by Hon'ble Sri B.S.Jai Parameshwar, Member (J))

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O.A.No.500/99.

(by Hon'ble Sri B.S.Jai Parameshwar, Member(J))

Date of decision: 22-4-1999.

Heard Sri D.Linga Rao, learned counsel for the Applicant and Sri Jacob for Sri B.Narasimha Sarma, learned Senior Standing counsel for the Respondents.

The Applicant herein was appointed as Fitter (Auto/Elec) at Ordnance Factory Project, Yedumallagram and while he was on probation his services were terminated by Order No.02/00058/Estt. dated 7-10-1996.

The applicant has filed this O.A., challenging the impugned Order of termination and praying to set aside the impugned order with a direction to the respondents to reinstate him into service,

The O.A., was filed on 26-3-1999. The Order of termination is dated 7-9-1996. There was a delay of more than two years. The learned counsel for the applicant submits that the applicant after receipt of the order of termination had submitted a representation dated 30-9-1997 to the respondents for consideration to reinstate him into service. Now that representation is not yet disposed of.

Now the applicant has approached this Tribunal belatedly. The learned counsel for the respondents submitted that irrespective of the delay, the representation of the applicant will be disposed of by the respondents.

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In view of the above submission of the learned counsel for the respondents, Respondent No.1 is directed to dispose of the representation of the applicant dated 30.9.1997 in accordance with the rules within in a period of 45 days from the date of receipt of a copy of this Order.

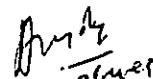
With the above direction, the O.A., is disposed of at the admission stage. No costs.


(B.S. JAI PARAMESHWAR)
Member (J)
22-4-99


(R. RANGARAJAN)
Member (A)

Date: 22-4-1999.

Dictated in open Court.


Amulya
Amulya

sss.

COPY TO:-

1. HONMJ
2. HHRP M(A)
3. HOSJP M(J)
4. B.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (J)

DATED: 22.4.98

ORDER / JUDGEMENT

M.A./R.A. / C.P. No.

IN

O.A. No. 500/98

ADMITTED AND INTERIM DIRECTIONS.
ISSUED.

ALL DUED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COST.

SRR

नियंत्रित व्यापारिक अधिकार
Central Administrative Tribunal
बैच / DESPATCH

-6 MAY 1998

हैदराबाद व्यापारी बैच
HYDERABAD BENCH